

3. मोबाइल युक्ति उपस्कर पहचान संख्या में छेड़छाड़.—विनिर्माता को छोड़कर यदि कोई व्यक्ति -

- (i) साशय मोबाइल युक्ति उपस्कर विशिष्ट पहचान संख्या को हटाता, मिटाता, परिवर्तन करता है या उसमें कोई फेरबदल करता है; या
- (ii) यह जानते हुए कि उसे ऊपर विनिर्दिष्ट अनुसार समनुरूप बनाया गया है, साशय उपयोग करता है, उत्पादन करता है, दुर्व्यापार करता है, उसके हार्डवेयर या साफ्टवेयर को नियंत्रण या अभिरक्षा में रखता है या प्राप्त करता है, तो वह विधि विरुद्ध होगा।

[फा. सं. 19-37/2012/एस-II (पार्ट)]

अमित यादव, संयुक्त सचिव (प्रशासन)

## MINISTRY OF COMMUNICATIONS

(Department of Telecommunications)

### NOTIFICATION

New Delhi, the 25th August, 2017

**G.S.R. 1068(E).**—In exercise of the powers conferred by clause (k) of sub-section (2) of section 7 read with section 25 of the Indian Telegraph Act, 1885 (13 of 1885), the Central Government, hereby, make the following rules to prevent the tampering of Mobile Device Equipment Identification Number, namely:

**1. Short title and Commencement—**

- (1) These rules may be called **the prevention of tampering of the Mobile Device Equipment Identification Number, Rules, 2017.**
- (2) They shall come into force on the date of their publication in the official Gazette.

**2. Definition.**—In these rules, unless the context otherwise requires, -

- (a) 'Manufacturer' means a person who has lawfully obtained the right to assign a Mobile Device Equipment Identification Number to a mobile device before the initial sale of the mobile device;
- (b) Mobile Device Equipment Identification Number' means a unique –
  - (i) international mobile equipment identity number (IMEI); or
  - (ii) electronic serial number (ESN) ; or
  - (iii) any other number or signal –
 

that identifies a unique mobile wireless communication device; or for the purposes has the same function and purposes as specified above.

**3. Tampering of Mobile Device Equipment Identification Number.**—It shall be unlawful, if a person, except the manufacturer –

- (i) intentionally removes, obliterates, change, or alter unique Mobile Device Equipment Identification Number; or
- (ii) intentionally use, produce, traffic in, have control or custody of, or possess hardware or software, knowing it has been configured as specified above.

[F. No. 19-37/2012/S-II (Pt.)]

AMIT YADAV, Jt. Secy. (Admin.)

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में सा.का.नि. सं. 1068(अ), तारीख 25 अगस्त, 2017 द्वारा प्रकाशित किए गए थे।

**MINISTRY OF COMMUNICATIONS**  
**(DEPARTMENT OF TELECOMMUNICATIONS)**  
**NOTIFICATION**

New Delhi, the 26th September, 2022

**G.S.R. 728(E).**—In exercise of the powers conferred by clause (k) of sub-section (2) of section 7 of the Indian Telegraph Act, 1885 (13 of 1885), the Central Government hereby makes the following rules to amend the prevention of tampering of the Mobile Device Equipment Identification Number, Rules, 2017, namely:-

1. (1) These rules may be called the prevention of tampering of the Mobile Device Equipment Identification Number (Amendment) Rules, 2022.

(2) The rule 4 (1) shall come into force with effect from January 1, 2023 and the rule 4 (2) shall come into force on the date of publication in the official Gazette.

2. In the prevention of tampering of the Mobile Device Equipment Identification Number, Rules, 2017, after rule 3, the following rule shall be inserted, namely:-

**“4. Registration of International Mobile Equipment Identity number.-** (1) The manufacturer shall register the international mobile equipment identity number of every mobile phone manufactured in India with the Indian Counterfeited Device Restriction portal (<https://icdr.ceir.gov.in>) of the Government of India in the Department of Telecommunications prior to the first sale of the mobile phone.

(2) The international mobile equipment identity number of the mobile phone imported in India for sale, testing, research or any other purpose shall be registered by the importer with the Indian Counterfeited Device Restriction portal (<https://icdr.ceir.gov.in>) of the Government of India in the Department of Telecommunications prior to import of mobile phone into the country.”

[F. No. 13-15/2021-UDS]

P. K. SINGH, Dy. Director General (Security Assurance)

**Note :** The principle rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i), vide notification number G.S.R. 1068(E), dated the 25<sup>th</sup> August, 2017.